

b) Post this matter on 20.05.2024.

3. IA(I.B.C)/603(KB)2024

Ld. Counsel appearing in the matter submits that he has no instruction in this matter. Let a reply be filed by the respondent within a period of two weeks in this matter.

4. IA(I.B.C)/604(KB)2024

Heard at length. Reserved for Orders.

5. Post IA(I.B.C)/380(KB)2021, IA(I.B.C)/1986(KB)2023, IVN.P(IBC)/4(KB)2024, IA(I.B.C)/850(KB)2021, IA(I.B.C)/694(KB)2021, IA(I.B.C)/847(KB)2021, IA(I.B.C)/386(KB)2021, IA(I.B.C)/1424(KB)2020 and IA(I.B.C)/408(KB)2020 on **20.05.2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**